

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01619/2015**

**Dated Monday the 10<sup>th</sup> day of October Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)  
&  
Hon'ble Mr.P.Madhavan, Member(J)**

1. P.S.Ravichandran
2. Kalyani Rajkumar
3. J.Sekar, G.Jayaramn
4. S.Tamilarasi
5. P.Durai
6. Sujatha Sampath
7. S.Mohammed Samiullah
8. M.Selvan
9. A.Illangovan
- 10.Padmini Manohar
- 11.V.Ragotham
- 12.S.Subramanian
- 13.Chandra Mathrubhutham
- 14.R.Kannan
- 15.R.Balasubramanian
- 16.S.Babu Sankar
- 17.D.Muthu Manickam
- 18.C.Narayanan Kutty
- 19.D.Sivasankaran
- 20.K.Selvamani
- 21.T.V.Viswanathan
- 22.V.Kumaravel
- 23.P.Ramesh
- 24.Uma Damodaran
- 25.J.M.Selvi
- 26.N.Vittal Das
- 27.P.K.Basker
- 28.R.J.Anandan
- 29.R.Lakshmanan

30.B.Vijaya Kumar  
 31.Sudha Gopakumar  
 32.A.Shanthi  
 33.V.Kumar  
 34.M.Rubakanthan  
 35.V.K.Anbazhagan  
 36.S.G.Jeyaprakash  
 37.S.Suresh  
 38.T.Balaramaiah  
 39.S.Adiseshan  
 40.R.Sundaramurthy  
 41.T.M.Prem Kumar  
 42.M.Premachetty  
 43.M.S.Abibulla  
 44.V.Seenivasan  
 45.S.Sridharan  
 46.S.A.R.Nishthar  
 47.A.M.Rashida  
 48.G.Rajasekar  
 49.P.G.Rameshkumar  
 50.K.Vijayaraghavan  
 51.Latha Parthasarathy  
 52.K.M.Krishna  
 53.Meena Dhandapani  
 54.Jayanthi Swaminathan  
 55.K.Valsalakumari  
 56.M.K.Radhika Devi  
 57.C.P.Suresh  
 58.A.V.Suresh Kumar  
 59.M.Seetha Rajan  
 60.R.Jeyakumar  
 61.S.Gopinath  
 62.V.Kasi Mayan

.. Applicants

By Advocate **M/s.Ratio Legis**

**Vs.**

1. The Union of India, rep by  
 The Chairman,  
 Railway Board, Rail Bhavan,  
 New Delhi 110 001.
2. The General Manager,  
 Southern Railway,

Park Town, Chennai 600 003.

3. The Financial Adviser & Chief Accounts Officer,  
Southern Railway Head Quarters,  
Park Town, Chennai 600 003. .. Respondents

By Advocate **Ms.S.Sujatha**

**ORAL ORDER**  
(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicants have filed this OA seeking the following reliefs:-

“To direct the respondents to grant 5400 grade pay w.e.f. 1.9.2008 on par with their juniors on the basis of the order in OA 1075/2010 dated 05.8.2011, as confirmed and affirmed in WP No.1073/2012 dated 3.4.2014;

Consequently direct the respondent 2 and 3 to re-fix the pay of the applicants by stepping up the grade pay on the basis of RS(RP) Rules 2008 or otherwise by granting financial upgradation on the basis of their length of service in the post of SO/Sr.SSO/Sr.ISA/TIA with all consequential benefits including arrears of pay and corresponding Travelling allowances with simple interest:

Issue such further and other appropriate orders or directions as this Tribunal may deem fit and proper in the facts and circumstances of the case by suitably molding the relief and award costs and thus render justice.”

2. It is submitted that the relief sought by the applicants was covered by the order of this Tribunal in OA 1620/2015 and 1750/2015 dated 11.9.2018 and the case was being unnecessarily delayed for want of representation for the respondents. Learned counsel for the applicants would further submit that the order of this Tribunal was relied upon by the Bangalore Bench of this Tribunal and confirmed by the Hon'ble Karnataka High Court in a WP filed thereagainst by the respondents. Accordingly, the matter had attained finality and had also been implemented by the South Western Railway.

3. On perusal, it is seen that the respondents were either unrepresented or represented through proxy-counsel till 06.2.2018 and thereafter, the respondents

remained unrepresented on 19.9.2018, 24.9.2018, 26.9.2018 and 09.10.2018. Accordingly the matter was adjourned for today to be taken up on priority and it is seen that the respondents are unrepresented today also.

4. In view of the above and in the light of the submission by the applicants that the matter is covered by the order of this Tribunal in OA 1620/2015 and 1750/2015 dated 11.9.2018, we deem it appropriate to dispose of this OA with a direction to the respondents to reconsider the case of the applicants in the light of the order passed by this Tribunal in OA 1620/2015 and 1750/2015 dated 11.9.2018, if the applicants are similarly placed and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The fact that the applicants were not party in the said cases shall not be held as a ground to reject their case.

5. OA is disposed of with the above direction. No costs.

(P.Madhavan)  
Member(J)

10.10.2018

(R.Ramanujam)  
Member(A)

/G/